

finance institutions as well as local building regulations.

639
Regularisation of Power of Attorney System in Delhi

3504. SHRI J.P. AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to regularise the Power of Attorney system prevailing in Delhi;

(b) whether a number of representations have been received by Government against the present system of regularisation of Power of Attorney with exorbitantly high rates; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

639-5
Post Graduate Allowance to ISM Physicians

3505. SHRI GANGA CHARAN LODHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether medical graduates appointed to the post of Medical Officer in CGHS for which possession of recognised post-graduate qualification is not essential, are given any post graduate allowance for possession of recognised post-graduate diploma or degree;

(b) if so, whether similar allowance is also paid to physician and other medical officers in the Indian System of Medicines of CGHS for whom postgraduate qualification has been prescribed as an essential qualification, but who are possessing a postgraduate degree diploma;

(c) if so, the details in this regard; and

(d) if not, the reasons therefor and the steps Government propose to take to remove the anomaly?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) and (b). Yes, Sir.

(c) The information is as under:

	<i>Post Graduate</i>	
	<i>Degree</i>	<i>Diploma</i>
Allopathic doctors	Rs. 200	Rs. 100
ISM and Homoeopathic doctors	Rs. 100	Rs. 50

(d) The question of enhancement of the rate of P.G. Allowance to I.S.M. and Homoeopathy Physicians to make it at par with

Allopathic doctors is under active consideration.